

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 206
IB-940/ND/2020**

IN THE MATTER OF:

M/s Shri Garuna Management Service Pvt. Ltd.

...PETITIONER

Vs

M/s Amritsar MSW Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 28.09.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Rohit Choudhry and Ms.
Preeti, Advocates**

For the Respondent/Corporate Debtor :Ms. Ritwika Nanda, Advocate

ORDER

Heard the submissions made by the counsel for the petitioner. Ms. Ritwika Nanda, Advocate has appeared on behalf of the corporate debtor and submitted that they have filed the vakalatnama and prayed for time to file reply. 10 days' time has been granted for filing the reply. Post the matter to 19th October, 2020.

-Sd-

**(V.K. Subburaj)
Member (T)**

-Sd-

**(P.S.N. Prasad)
Member (J)**

(Annu)